

MEGHALAYA LEGISLATIVE ASSEMBLY

LIST OF BUSINESS

BUDGET SESSION

FRIDAY, MARCH 24, 2017

GOVERNMENT BUSINESS

1. Questions.
2. Dr. JEMINO MAWTHOH, MLA to call the attention of the Minister in-charge Home (Police) under Rule 54 (1) of the Rules of Procedure and Conduct of Business to the news item published in "***U Peitngor***" dated 15th March, 2017 under the caption "*Ka Marvellene Inn ka dei kajaka kaba shngain duh ban die met hapdeng ki hotel ha Sor*".
3. Smti. DEBORAH C. MARAK, Minister in-charge Education to lay a Statement relating to a Call Attention Notice by Shri James K. Sangma, MLA under the caption "*School Sub Inspector Post vacant for four years*".
4. Shri RONNIE V. LYNGDOH, Minister in-charge Urban Affairs to lay a Statement relating to a Call Attention Notice by Shri Embhahlang Syiemlieh, MLA under the caption "*Shylla challenges claims made by MUDA on building bye-laws*".
5. Voting on Demands for Grants.

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6. (a) Dr. MUKUL M. SANGMA, Chief Minister in-charge Finance to beg leave to introduce the Meghalaya Appropriation (No.II) Bill, 2017.
(b) If leave be granted to introduce the Bill.

7. Shri MARTIN M. DANGGO, Minister in-charge Parliamentary Affairs to move
“That the Second proviso of Sub-rule (c) of Rule 72 of the Rules of Procedure and Conduct of Business in its application to the Meghalaya Appropriation (No.II) Bill, 2017 be suspended for the time being in so far as the rule requires circulation of the Bill four days in advance before the Motion for Consideration may be moved”.

8. (a) Dr. MUKUL M. SANGMA, Chief Minister in-charge Finance to move that the Meghalaya Appropriation (No. II) Bill, 2017 be taken into consideration.
(b) Consideration of the Meghalaya Appropriation (No. II) Bill, 2017 clause by clause.

9. Dr. MUKUL M. SANGMA, Chief Minister in-charge Finance to move that the Meghalaya Appropriation (No.II) Bill, 2017 be passed.

10. (a) Smti. ROSHAN WARJRI, Minister in-charge Higher and Technical Education to move that the University of Technology and Management (Amendment) Bill, 2017 be taken into consideration.
(b) Consideration of the University of Technology and Management (Amendment) Bill, 2017 clause by clause.

- 11.** Smti. ROSHAN WARJRI, Minister in-charge Higher and Technical Education to move that the University of Technology and Management (Amendment) Bill, 2017 be passed.

- 12.** (a) Shri ZENITH M. SANGMA, Minister in-charge Taxation to beg leave to introduce the Meghalaya Tax on Luxuries (Hotels and Lodging Houses) Amendment Bill, 2017.
(b) If leave be granted to introduced the Bill.

- 13.** Shri MARTIN M. DANGGO, Minister in-charge Parliamentary Affairs to move :-
“That the Second proviso of Sub-rule (c) of Rule 72 of the Rules of Procedure and Conduct of Business in its application to the Meghalaya Tax on Luxuries (Hotels and Lodging Houses) Amendment Bill, 2017 be suspended for the time being in so far as the rule requires circulation of the Bill four days in advance before the Motion for Consideration may be moved”.

- 14.** (a) Shri ZENITH M. SANGMA, Minister in-charge Taxation to move that
the Meghalaya Tax on Luxuries (Hotels and Lodging Houses)
Amendment Bill, 2017 be taken into consideration.
(b) Consideration of the Meghalaya Tax on Luxuries (Hotels and Lodging Houses) Amendment Bill, 2017 clause by clause.

- 15.** Shri ZENITH M. SANGMA, Minister in-charge Taxation to move that the Meghalaya Tax on Luxuries (Hotels and Lodging Houses) Amendment Bill, 2017 be passed.

- 16.** Dr. MUKUL M. SANGMA, Chief Minister in-charge Finance to present the following :-
- (i) Finance Accounts (Volume-I & II) of 2015-16.
 - (ii) Appropriation Accounts - 2015-16.
 - (iii) Report No. 1 of the Comptroller and Auditor General of India on State Finances for the year ended 31st March, 2016.
 - (iv) Report No. 2 of the Comptroller and Auditor General of India on Revenue Sector for the year ended 31st March, 2016.
 - (v) Report No. 3 of the Comptroller and Auditor General of India on Social, Economic, General and Economic (PSUs) Sectors for the year ended 31st March, 2016.
- 17.** Shri Salseng C. Marak, MLA and Chairman of the Committee on Public Undertakings to lay the Eight Report of the Committee on Public Undertakings for the year 2013-2014 on the Report of the Comptroller and Auditor General of India for the year ending 31st March, 2014 pertaining to Power Department, Meghalaya Energy Corporation Limited.
- 18.** Shri Paul Lyngdoh, MLA and Chairman of the Public Accounts Committee to lay the Forty Second Report of the Committee on Public Accounts for the year 2015-16 on the Report of Comptroller and Auditor General of India for the year 2011-2012 pertaining to Housing Department.

- 19.** Dr. M. Ampareen Lyngdoh, Minister in-charge Labour to place a Statement relating to Starred Question No. 249 replied on 23rd March, 2017.
- 20.** (a) Shri M.M. Danggo, Minister in-charge Stamps and Registration to beg leave to introduce the Meghalaya Compulsory Registration of Marriage (Amendment) Bill, 2017.
(b) If leave be granted to introduced the Bill.
- 21.** Shri M.M. Danggo, Minister in-charge Parliamentary Affairs to move: “That the Second proviso of Sub-rule (c) of Rule 72 of the Rules of Procedure and Conduct of Business in its application to the Meghalaya Compulsory Registration of Marriage (Amendment) Bill, 2017 be suspended for the time being in so far as the rule requires circulation of the Bill four days in advance before the Motion for Consideration may be moved”.
- 22.** (a) Shri M.M. Danggo, Minister in-charge Stamps and Registration to move that the Meghalaya Compulsory Registration of Marriage (Amendment) Bill, 2017 be taken into consideration.
(b) Consideration of the Meghalaya Compulsory Registration of Marriage (Amendment) Bill, 2017 clause by clause.

23. Shri M.M. Danggo, Minister in-charge Stamps and Registration to move that the Meghalaya Compulsory Registration of Marriage (Amendment) Bill, 2017 be passed.
24. (a) Shri M.M. Danggo, Minister in charge Parliamentary Affairs to beg leave to introduce the Meghalaya Legislators Salaries and Allowances (Amendment) Bill, 2017.
(b) If leave be granted to introduce the Bill.
25. Shri M.M. Danggo, Minister in-charge Parliamentary Affairs to move:
“That the second proviso to sub-rule (c) of Rule 72 of the Rules of Procedure and Conduct of Business in its application to the Meghalaya Legislators Salaries and Allowances (Amendment) Bill, 2017 be suspended for the time being in so far as the Rules requires circulation of the Bill four days in advance before the motion for consideration may be moved”.
26. (a) Shri M.M. Danggo, Minister in-charge Parliamentary Affairs to move that the Meghalaya Legislators Salaries and Allowances (Amendment) Bill, 2017 be taken into consideration.
(b) Consideration of the Meghalaya Legislators Salaries and Allowances (Amendment) Bill, 2017 clause by clause.

27. Shri M.M. Danggo, Minister in-charge Parliamentary Affairs to move that the Meghalaya Legislators Salaries and Allowances (Amendment) Bill, 2017 be passed.
28. (a) Shri M.M. Danggo, Minister in charge Parliamentary Affairs to beg leave to introduce the Legislative Assembly of Meghalaya (Members' Pension) (Amendment) Bill, 2017.
(b) If leave be granted to introduce the Bill.
29. Shri M.M. Danggo, Minister in-charge Parliamentary Affairs to move:
"That the second proviso to sub-rule (c) of Rule 72 of the Rules of Procedure and Conduct of Business in its application to the Legislative Assembly of Meghalaya (Members' Pension) (Amendment) Bill, 2017 be suspended for the time being in so far as the Rules requires circulation of the Bill four days in advance before the motion for consideration may be moved".
30. (a) Shri M.M. Danggo, Minister in-charge Parliamentary Affairs to move that the Legislative Assembly of Meghalaya (Members' Pension) (Amendment) Bill, 2017 be taken into consideration.
(b) Consideration of the Legislative Assembly of Meghalaya (Members' Pension) (Amendment) Bill, 2017 clause by clause.

31. Shri M.M. Danggo, Minister in-charge Parliamentary Affairs to move that the Legislative Assembly of Meghalaya (Members' Pension) (Amendment) Bill, 2017 be passed.

32. (a) Dr. Mukul M. Sangma, Chief Minister to beg leave to introduce the Meghalaya Community Participation and Public Services Social Audit Bill, 2017.
(b) If leave be granted to introduce the Bill.

33. Shri M.M. Danggo, Minister in-charge Parliamentary Affairs to move:
"That the second proviso to sub-rule (c) of Rule 72 of the Rules of Procedure and Conduct of Business in its application to the Meghalaya Community Participation and Public Services Social Audit Bill, 2017 be suspended for the time being in so far as the Rules requires circulation of the Bill four days in advance before the motion for consideration may be moved".

34. (a) Dr. Mukul M. Sangma, Chief Minister to move that the Meghalaya Community Participation and Public Services Social Audit Bill, 2017 be taken into consideration.
(b) Consideration of the Meghalaya Community Participation and Public Services Social Audit Bill, 2017 clause by clause.

35. Dr. Mukul M. Sangma, Chief Minister to move that the Meghalaya Community Participation and Public Services Social Audit Bill, 2017 be passed.
36. Shri Ronnie V. Lyngdoh, Minister in-charge Urban Affairs to lay a Statement relating to Starred Question No. 257 replied on 23.03.2017.
37. Prorogation/Adjournment/Sine-die.
38. National Anthem.

*Shillong,
The 23rd March, 2017.*

*Andrew Simons,
Commissioner & Secretary,
Meghalaya Legislative Assembly.*